

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3440
ANSWERED ON:16.03.2011
CHARGE SHEET AGAINST CWG OFFICERS
Azad Shri Kirti (Jha)

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the officials found guilty in Commonwealth Games related scam are being granted bail due to non-filing of charge sheets by the CBI on time; and

(b) if so, the details thereof and the reasons for delay in filing the said charge sheet?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. Though the investigation of the case has been conducted on day to day basis, but a substantial part of the investigation is required to be conducted in UK for which Letters Rogatory (LR) is being issued u/s 166A of CrPC to the competent Judicial Authority in UK. The finalization of investigation depends on the execution of the said LR. In view of the same, investigation of the case could not be completed within the stipulated period of 60 days. Hence, the Hon'ble Delhi High Court has granted statutory bail to accused Shri T.S. Darbari on 14.01.2011 and to Shri M. Jeychandren on 21.01.2011. Shri Sanjay Mohindroo has also been granted statutory bail by the Court of Ld. Special Judge, Patiala House, Court on 15.01.2011.